

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**PRINCIPAL BENCH**

**COMPANY APPEAL(AT)(INSOLVENCY) NO.802 OF 2020**

**In the matter of:**

Hasan Shafiq

Appellant

Vs

CT-Technologies Aps & Anr

Respondent

**Present:**

Mr. Mohit Mudgal and Mr Mehul Gupta, Advocates for appellant.

Mr. Jagdish Kumar, IRP, R2.

Ms Mrinali Prasad, RP

Ms Wamika Trehan, Mr Karan Gupta, Ms Vansha S Suneja, Advocates for R1.

**ORDER**

**(Virtual Mode)**

**04.02.2021**-Learned counsel for the parties seeks further time to file written submissions. They are allowed to file the same within a week. As per order dated 7<sup>th</sup> December, 2020, the matter be listed before Court II 'For Admission (After Notice)' on **24<sup>th</sup> February, 2021.**

Interim order to continue till next date of hearing.

**(Justice Jarat Kumar Jain)**  
**Member (Judicial)**

**(Kanthi Narahari)**  
**Member (Technical)**

**Bm/kam**